

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA No. 601/2003

Dated Tuesday this the 22nd day of July, 2003.

C O R A M

HON'BLE MR.T.N.T.NAYAR, ADMINISTRATIVE MEMBER
HON'BLE MR.K.V.SACHIDANANDAN, JUDICIAL MEMBER

M. Sethumadhavan
S/o Krishnan Nair
Working as Sub Divisional Engineer (Adm/Tech)
O/o the General Manager
Telecom Transmission Project (BSNL)
Chittoor Road, Ernakulam. Applicant

[By advocate Mr. B.Sajeevkumar)

Versus

1. Union of India
represented by the Secretary
to Govt. of India
Ministry of Communications
Department of Telecom
New Delhi.
2. The Chief General Manager
Telecom Transmission Project (BSNL)
Southern Telecom Project Circle
Chennai.
3. The General Manager
Telecom Transmission Project (BSNL)
Ernakulam. Respondents

[By advocate Mr.T.C.Krishna, ACGSC)

The application having been heard on 22nd July, 2003, the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR.T.N.T.NAYAR, ADMINISTRATIVE MEMBER

The applicant in this case is a Sub Divisional Engineer, Group 'B' Service, under Bharat Sanchar Nigam Limited. He has been working in that capacity since 1998 i.e. even before the formation of BSNL as a company. His grievance in this OA is that the appeal filed by the applicant against A-6 penalty order of censure has not so far been disposed of. The following are the reliefs sought:

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(i) To call for the records leading to Annexure A-4 and A-6 and to quash the same.

(ii) To direct the 2nd respondent to consider and dispose of A-7 appeal as expeditiously as possible.

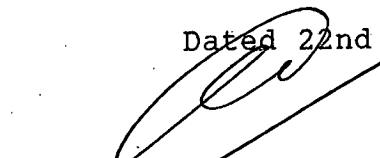
2. Mr.T.C.Krishna, learned ACGSC has taken notice for the respondents.

3. Mr.B.Sajeevkumar, learned counsel of the applicant, has submitted that the applicant would be satisfied if a direction is issued to the 2nd respondent to consider A-7 appeal dated 20.12.2002 within a specified time frame. According to the learned counsel of the applicant, since the appeal was filed as early as in December 2002 and more than six months have already passed, there is no justification for keeping the appeal pending and that this is a case where a direction should be issued to the 2nd respondent to dispose of the matter expeditiously.

4. Mr.T.C.Krishna, learned ACGSC, has no objection in adopting such a course of action and that the 2nd respondent can be directed to dispose of the appeal within a reasonable time, if not already disposed of.

5. On going through the facts of the case and the submissions made, we dispose of this OA directing the 2nd respondent or any other competent respondent to consider and dispose of A-7 appeal, if not already disposed of, within a period of 4 months from the date of receipt of a copy of this order, and to serve a speaking order on the appeal. No order as to costs.

Dated 22nd July, 2003.


K.V. SACHIDANANDAN
JUDICIAL MEMBER

aa.


T.N.T. NAYAR
ADMINISTRATIVE MEMBER